

LIR 5177-16

Mujeeb-ur-Rehman Vs. M/s Bansi Floor Mill

25.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice sent to Sh. Anil Rajput, AR for the workman has been served through WhatsApp.

Notice sent to Sh. Ashok Vadhera, AR for the management has also been served through WhatsApp.

However, no reply / written submissions in synopsis form / consent for final disposal of the case has been received on behalf of workman.

As far as AR for the management is concerned, in response to the notice issued to him by the court for addressing final arguments through Video Conferencing, he has shown his inability to address the final arguments being 70 years of age.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for **24.07.2020**.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
25.06.2020

LC No. 1422-16

Mahavir Pd. Sharma Vs. M/s Fedder Loyed Corporation Ltd.

25.06.2020

Present:- None.

Matter has been taken up through video conferencing hosted by Sh. Nitin Kaushik, Reader of this Court in terms of orders of Hon'ble High Court hearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

The matter was proceeding at the stage of final arguments.

Notice sent to Sh. K.K. Tyagi, AR for the workman has been served through WhatsApp.

As far as management is concerned, an application already stand moved on behalf of management on 25.04.2019 seeking permission to withdraw their vakalatnama on behalf of the management.

Thereafter neither anyone has appeared on behalf of the management nor any fresh vakalatnama stand filed on their behalf.

Further, no reply / written submissions in synopsis form / consent for final disposal of the case has been received on behalf of the AR for the workman also.

Accordingly, as per directions of Hon'ble High Court of Delhi, the case stand adjourned with the other en block cases to be taken up for physical court hearing as and when the Courts resume their normal functioning, for 24.07.2020.

A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Vinay Singhal)
Addl. District & Sessions Judge,
POLC-V, RADC, New Delhi.
25.06.2020